

- (7) Arrangements are being finalised with a view to concluding cultural agreements with Uruguay, Chile and Argentina.
- (8) Economic Delegations from Colombia is to visit India shortly.
- (9) Trade Agreements with Chile is under Negotiation.

**Requisition of Private Property for Defence Purposes in Goa**

3545. SHRI SHINKRE : Will the Minister of DEFENCE be please! to state :

(a) whether Government have taken note of the complaints from many of Goans regarding the requisition and acquisition of properties for the defence purposes, because of undue delay in fixing proper compensation and also in payment of compensation ;

(b) whether Government are also aware of the fact that in many a cases substantial part of the land requisitioned by Defence Ministry has to be released to the owners, which construe as lack of proper planning ; and

(c) if so, whether Government will instruct its personnel to make a thorough study of the requirement of land and finalise the payment of due compensation without delay for the consequent acquisition of it ?

THE MINISTER OF DEFENCE AND STEEL AND HEAVY ENGINEERING (SHRI SWARAN SINGH) : (a) to (c). Instructions already exist requiring the Competent Authorities not to requisition land unless necessarily required for defence purposes. Instructions also exist that the rental compensation for requisitioned properties should be got assessed, approved and paid by the local civil authorities in accordance with law, as early as possible. Representations received regarding delay in the assessment and payment of rent are examined on merits and appropriate action taken.

It is not correct that a substantial part of the land requisitioned for defence purposes was released to the owners or that there is lack of proper planning in requisitioning the land. Some of the lands are requisitioned to meet temporary needs and they are derequisitioned when the purpose is achieved. Out of a total area of 86,658 acres under

requisition under the Requisitioning and Acquisition of Immovable Property Act, 1952, the area sanctioned so far for acquisition is approximately 41.10 acres. The area derequisitioned or likely to derequisitioned is 5,912 acres. Periodical reviews are undertaken to ensure early decision on acquisition of such properties as are permanently required and to derequisition other lands.

**Decline in the Export of Cotton Manufactured Goods**

3546. SHRI RAM SINGH AYARWAL: Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that the export of cotton manufactured goods has declined in 1969-70 as compared to previous years ; and

(b) if so, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) No, Sir.

(b) Does not arise.

**Representation from Foreign Embassies against Ban on Cultural Centres**

35 7. SHRI DAVEN SEN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have received a representation from the U. S. Embassy against Government's reported decision to strictly enforce the ban on opening of centres by foreign Missions in various parts of the country without specific permission;

(b) the number of centres operated by U. S. and U. S. S. R. in the country ; and

(c) whether there has been any representation from any other foreign mission in the matter and if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) The U. S. Embassy has represented their views in so far as the Government's decision affected their establishments. They have not questioned the Government's decision in the matter.